

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:1329
ANSWERED ON:04.03.2010
MAHARATNA STATUS TO CPSUs
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Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government has any proposal to accord Maharatna status to some selected CPSUs to give them more autonomy;
- (b) if so, the details thereof indicating the nature of operational, functional/financial powers likely to be given to these CPSUs;
- (c) the names of such CPSUs likely to be accorded Maharatna status; and
- (d) the criteria norms for the elevation of the CPSUs as Maharatnas?

Answer

THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV)

(a) and (b): The Government has already approved the proposal for introduction of `Maharatna` category` for Central Public Sector Enterprises (CPSEs). The Boards of Maharatna CPSEs, in addition to exercising all powers available to Navratna CPSEs, will exercise enhanced powers in the area of investment in joint ventures/subsidiaries and creation of below Board level posts.

(c) and (d): The CPSEs fulfilling the following criteria are eligible to be considered for grant of Maharatna status:-

- i. Having Navratna status
- ii. Listed on Indian stock exchange, with minimum prescribed public shareholding under SEBI regulations
- iii. An average annual turnover during the last 3 years of more than Rs.25,000 crore
- iv. An average annual net worth during the last 3 years of more than Rs. 15,000 crore
- v. An average annual net profit after tax during the last 3 years of more than Rs.5,000 crore
- vi. Significant global presence or international operations.